

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application 60,61/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: M/s. Bilcare Limited

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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Order

Application No.66,61/73(4)/NCLT/MB/MAH/2017

Looking at the undertaking given by the company to the Depositors, and the letter given by the Depositors, it appears that the company has already paid 25% of the principal amount by agreeing to repay the remaining balance in two instalments i.e., 25% on 31.5.2017 and remaining 50%, in July 2017.

In view of the Agreement entered into in between the company and the Depositors, list this matter on 4.8.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)